

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. Intervention Petition/26/2024 in C.P. (IB)/686(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- JM Finance Asset Reconstruction
Company Limited
IN THE MATTER OF
Bank of Baroda
V/s
Arch Pharmalabs Limited**

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Intervention Petition 24 of 2024:- Counsel, Kalyani Wagle appeared for the Applicant. This Intervention Petition filed by the Applicant seeking intervention in the present Company Petition i.e. CP(IB) 686(MB)2023 filed u/s 7 of the IB Code, 2016 which is listed tomorrow. As requested, list this Intervention Petition also on **26.04.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)